

OPEN COURT

**CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD
BENCH ALLAHABAD**

(THIS THE 21st DAY OF May 2018)

PRESENT:

**HON'BLE MR. SANJEEV KAUSHIK, MEMBER- J
HON'BLE MR. R. RAMANUJAM, MEMBER -A**

CIVIL CONTEMPT PETITION NO. 330/00015/2018

**In
ORIGINAL APPLICATION NO. 539 OF 2013**
(U/s, 19 Administrative Tribunal Act.1985)

Vinesh Kumar Shukla son of Shri Shiv Shanker Shukla Resident of Village & Post Gazipur, Narwal, Kanpur.

.....Applicant

By Advocate: Ms. Saumya Mandhyan

Versus

1. Dr. Y.P Rai, Chief Post Master General, Hazrat Ganj, Lucknow.
2. Shri Anuiya Prasad, Senior Superintendent of Post Offices, Kanpur City Division, Kanpur 208001.

..... Opposite parties.

By Advocate : Shri Vinod Mishra

ORDER

HON'BLE MR. SANJEEV KAUSHIK, MEMBER- J

Heard Ms. Saumya Mandhyan counsel for the petitioner and Shri Vinod Mishra counsel for the opposite parties.

2. It is not in dispute that order of this Court dated 14.7.2017, whose violation has been alleged in the present contempt

petition is subjudiced before Hon'ble High Court in which judgment has been reserved. Therefore, learned counsel for the respondents requested that hearing of this contempt petition be deferred for four weeks so that order passed by the Hon'ble High Court can be produced before this Tribunal.

3. Considering the above noted fact, we are of the view that no fruitful purpose will be served to keep the matter pending. Therefore, we dispose of this petition at this stage with a liberty to either party to move an application for revival of present petition, if so advised, after the decision by the Hon'ble High Court.

Member (A)

Member (J)

Manish/-